

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Shri Bhanu Bhushan, Member
2. Shri R.Krishnamoorthy, Member

Petition No. 87/2007

In the matter of

Determination of final charges for Sub-Load Despatch Centre at Modipuram under UPPCL.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon	..Petitioner
Vs	
Uttar Pradesh Power Corporation Ltd., Lucknow	..Respondent

The following were present:

1. Shri V.V.Sharma, PGCIL
2. Shri R.Prasad, PGCIL
3. Shri Y.K.Dixit, PGCIL
4. Ms. Sangeeta Edwards, PGCIL
5. Shri V.K.Gupta, UPPCL
6. Shri Parveen Malhotra, UPPCL

**ORDER
(Date of Hearing: 26.6.2008)**

The petition has been filed for approval of the fees and charges for establishment of Sub-Load Despatch Centre at Modipuram (hereinafter referred to as "the Centre") in the State of UP for the period from 1.9.2006, the date of commercial operation, to 31.8.2021.

2. Heard the representatives of the petitioner and respondent present.
3. The petitioner has explained that subsequent to establishment of Unified Load Despatch and Communication Scheme (ULDC) in Northern Region, State

of Uttaranchal has been carved out from the erstwhile State of Uttar Pradesh. Consequently, Rishikesh Sub-Load Despatch Centre has been catering to the needs of State of Uttaranchal. Accordingly, the respondent, Uttar Pradesh Power Corporation Ltd. vide its letter dated 20.8.2003 had requested the petitioner to take up the implementation of the Centre so as to be an integral part of Northern Region-ULDC project. The petitioner thereafter took up the work. The respondent is stated to be sole beneficiary of the Centre. The approved cost of the Centre is stated to be Rs. 336 lakh. However, the revised cost estimate of the Centre is stated to be under approval of the Board of Directors of the petitioner. The representative of the petitioner informed that audited expenditure as on 31.3.2007 was Rs. 351.88 lakh. The representative of the petitioner further informed that expenditure of Rs. 1.47 lakh had been incurred during 2007-08.

4. Representative of the respondent stated that the petitioner should recover the cost of the Centre at Rishikesh. The representative of the respondent added that as the Centre was being operated and managed by the respondent, the interest on working capital should not be allowed. The representative of the petitioner clarified that it had already intimated to the respondent that sharing of cost of the Centre at Rishikesh was to be decided mutually, along with Uttaranchal Power Corporation. As regard interest on working capital, it was clarified that the cost of maintenance spares and O&M was not proposed to be charged.

5. The petitioner is directed to submit the revised calculations based on capital cost as on 31.3.2008, along with approved revised cost estimate on

affidavit latest by 31.7.2008 with advance copy to the respondent, who may file its reply, if any, by 20.8.2008.

6. Subject to above order is reserved.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi Dated the 3rd July 2008

sd/-
(BHANU BHUSHAN)
MEMBER